

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204 – IA/354(AHM)2023
ITEM No.205 – IA/517(AHM)2021
in
CP(IB) 550 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India & Anr
V/s
Shreem Spa & Resorts Ltd

.....Applicant

.....Respondent

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Arjun Sheth, Adv. & Mr. Rajiv Chawla, Adv.
For the Income Tax	:Ms. Kinjal Vyas, Adv.
Liquidator in person	:Mr. George Samuel
For the Respondent	:Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv. for R-1,2 & 5 Mr. Aditya Pandya, Adv. a.w Mr. Rajat Joseph for R-9

ORDER

IA/354(AHM)2023 & IA/517(AHM)2021

Ld. Proxy counsel for the applicant submitted that arguing counsel is not available today.

List for further consideration on 24.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)